NATIONAL HUMAN RIGHTS COMMISSION

STATESMAN, Delhi, 23.7.2024
Page No. 3, Size:(16.51)cms X (17.46)cms.

NHRC committed to engaging with human rights defenders: Vijaya Bharathi Sayani

STATESMAN NEWS SERVICE
NEW DELHI, 22 JULY

National Human Rights Commission (NHRC) acting chairperson Vijaya Bharathi Sayani on Monday said the Commission is committed to engaging with the Human Rights Defenders (HRDs) to spread awareness about the importance of promoting and protecting human rights.

Sayani made the statement at a meeting of its core group of HRDs and NGOs here. Chairing the meeting, the acting Chairperson highlighted the crucial role that HRDs play in raising the issues of human rights violations of different segments of society at the grassroots level, often risking their safety.

Sayani said that they can play an important role in promoting the culture of respecting human rights and educating the public about them.

Ajay Bhatnagar, Director General (Investigation), highlighted the role played by the State agencies and the NHRC in safeguarding the rights of HRDs.

Earlier, giving an overview of the meeting, Devendra Kumar Nim, Joint Secretary said that the discussion aims to identify the roles, responsibilities and challenges of HRDs in India.

He said that the HRDs and NGOs efforts can be very meaningful in fulfilling the Commission's mandate for protecting and promoting human rights.

The HRDs in the meeting appreciated the various advisories issued by the Commission for the welfare and protection of different vulnerable sections of society. They suggested that the Commission may also consider issuing an advisory for protecting the rights of the HRDs given the multiple challenges they face at various levels while seeking justice for the victims.

They also emphasised the need to build awareness about the work of the HRDs in society.

TIMES OF INDIA, Hyderabad, 23.7.2024
Page No. 2, Size:(11.01)cms X (8.72)cms.

Plaint against Smita in NHRC over disability quota comment

U.Sudhakarreddy
@timesofindia.com

Hyderabad: Following her comments on disability quota, IAS official **Smita Sabharwal** is facing severe backlash and a complaint has been filed against her with the National Human Rights Commission (NHRC). In a post on X, Sabharwal had questioned the need for disability quota in IAS and said it was difficult for them to meet the demands of the service.

Bakka Judson, the former chairperson of the AP Vikalangula Cooperative Finance Corporation, said, "NHRC has accepted my complaint against Smita Sabharwal." Judson said that a complaint was also filed with the department of personnel and training for action against Smita Sabharwal.

The National Platform for the Rights of the Disabled also objected to her comment, terming it as deeply biased. NPRD general secretary Muralidharan said, "Various people have joined issue. Many of them have revealed their inherent prejudices and bias against the disabled."

"Then there was the statement made by Sabharwal questioning the rationality of the induction of disabled persons into civil services. Her statement exposes her deep bias and underscores an ableist mindset that is prevalent among large sections of the bureaucracy and various tiers of the govt, which tends to equate disability with incapacity," he added.

> Smita needs to be reminded that reservation for disabled is only against posts identified for each disability and that identification is done based on the capability to carry out the responsibility that a post entails
>
> **—Muralidharan** | GENERAL SECRETARY OF NPRD

NATIONAL HUMAN RIGHTS COMMISSION

AMRIT VICHAR, Lucknow, 23.7.2024

Page No. 2, Size:(6.09)cms X (3.10)cms.

जेल में मृत्यु पर मुआवजा देने का आदेश

राज्य ब्यूरो, लखनऊ

अमृत विचार: जेल में विचाराधीन बंदी की मृत्यु पर राष्ट्रीय मानवाधिकार आयोग ने मुआवजा देने के आदेश दिए हैं। आदेश मिलते ही प्रदेश की राज्यपाल ने मुआवजे की संस्तुति कर दी है। एक प्रकरण बाराबंकी का है तो दूसरा प्रकरण बागपत का है।

» बाराबंकी के रामधन को साढ़े तीन लाख तो बागपत के शाकिर के परिजन को देने होंगे दो लाख

बाराबंकी में विचाराधीन बंदी रामधन उर्फ हंटरी की जेल में 21 जून 2019 को मृत्यु हो गई थी। इस दौरान इनके परिजनों ने राष्ट्रीय मानवाधिकार आयोग का रुख किया। तमाम सुनवाई के बाद आयोग ने रामधन के परिजनों को साढ़े तीन लाख रुपए मुआवजा देने का आदेश प्रदेश सरकार को दिया।

उधर, बागपत में विचाराधीन बंदी शाकिर की मृत्यु 26 जनवरी 2019 को हो गई थी। शाकिर के प्रकरण पर भी लंबी सुनवाई के बाद आयोग ने दो लाख रुपए देने के आदेश दिए हैं। इस आदेश के बाद राज्यपाल की संस्तुति मिलते ही शासन के संयुक्त सचिव शिवगोपाल सिंह ने महानिदेशक कारागार को पत्र लिखकर तत्काल परिजनों को मुआवजा देने को कहा है।

Complaint filed against Smita Sabharwal at DoPT and NHRC

https://www.siasat.com/complaint-filed-against-smita-sabharwal-at-dopt-and-nhrc-3066254/

NPRD stages protest against Smita Sabarwal's comments against quota for the disabled in All India Services.

Hyderabad: Social activist Bakka Judson approached the department of personnel and training (DoPT) and the national human rights commission (NHRC) on Monday, July 22, against Smita Sabharwal, member secretary of Telangana finance commission, seeking action against her as per Section 92 of The Rights of Persons with Disabilities (RPwD), 2016; after she voiced her opinion on the need for persons with disability quota in the All India Services.

Section 92 of the Act discusses the punishment for atrocities against persons with disability for 6 months, extendable to 5 years with or without a fine.

Smita Sabharwal had posted on her X handle on Sunday, questioning whether there was a need for quota in the AIS (IAS/IPS/IFoS).

“She is mentally ill. She spent 15 lakhs of public money for her defamation case in the High Court, where the Honourable Telangana High Court directed her to return back the money, but she approached the Supreme Court where she didn’t want to return the money. We cannot expect good tweets from her,” Judson wrote in his grievance submitted online to both DoPT and NHRC on Monday.

Judson himself is a person with having locomotor disability, who has served as the former chairperson of the Vikalangula cooperative finance corporation in the undivided Andhra Pradesh.

Activist stage protest

Activists of the national platform for the rights of the disabled (NPRD) staged a protest at the RTC X Roads on Monday, demanding Smita Sabharwal to tender her apology to the differently-abled community.

Questioning what right she had in commenting on the quota that was guaranteed to differently-abled persons by the Constitution of India, the activists demanded action against her for her comments.

“I don’t know under what state of mind she made those comments, but as a senior officer, she should have known that there have been directions from the Supreme Court on the implementation of quota for persons with disabilities in the central services including the Indian Administrative Service,” said M Adivaiah, state secretary, NPRD.

Responding to her question whether one would trust a surgeon with a disability, he reminded her of Mumbai-based Oncologist Dr Suresh Advani, who excelled in his

profession, and many personalities like Louis Braille, Helen Keller and Stephen Hawking just to name a few, who defied their disability with their work.

HC notice to govt on vacant medical posts

https://timesofindia.indiatimes.com/city/hyderabad/telangana-hc-notice-to-government-on-vacant-medical-posts/articleshow/111940282.cms

Hyderabad: Telangana HC on Monday issued notices to the health authorities asking them to explain their stand on a PIL that charged them with leaving a huge number of medical and paramedical posts vacant in govt hospitals.

The PIL was filed by K Akhil Guru Teja of Yellareddyguda, who contended that these vacant posts were rendering the hospitals helpless and poor patients hopeless.

A bench of Chief Justice Alok Aradhe and Justice J Anil Kumar sought answers from the health secretaries of both the state and central govts, director of medical education, commissioner of health and family welfare and Vaidya Vidhana Parishad officials.

Petitioner's counsel Chikkudu Prabhakar said that lack of staff is adding to the existing problem of lack of facilities at the state-run hospitals.

"The inaction of the state in this regard is defeating the purpose of the judgment and guidelines given by the Supreme Court in Paschim Banga Khet Mazdoor Samity vs state of West Bengal," he said.

We also published the following articles recently

NHRC notice to health ministry, Delhi govt over shooting at hospitalNHRC issues notices to Union health ministry, Delhi government, and police commissioner following patient shooting in Delhi hospital. Concerns raised over hospital safety. Actions being taken to improve security measures. Learn more.111830486

After new criminal laws, state forensics, CID to hire experts, fill vacant postsState forensic sciences lab in Kolkata recruiting scientific officers and lab assistants to meet demand under new criminal laws. State CID advertising for cyber forensics experts and crypto analysts. Learn more about the recruitment process and job requirements.111793632

10% Punjab health facilities lack biomedical wasteDiscover the latest update on healthcare facilities in Punjab operating without permission from the Punjab Pollution Control Board under the Bio-Medical Waste Management Rules 2016. Learn about the state's efforts to enforce regulations and manage bio-medical waste.111913095

NHRC committed to engaging with human rights defenders: Vijaya Bharathi Sayani

https://www.thestatesman.com/india/nhrc-committed-to-engaging-with-human-rights-defenders-vijaya-bharathi-sayani-1503323469.html

Sayani said that they can play an important role in promoting the culture of respecting human rights and educating the public about them.

National Human Rights Commission (NHRC) acting chairperson Vijaya Bharathi Sayani on Monday said the Commission is committed to engaging with the Human Rights Defenders (HRDs) to spread awareness about the importance of promoting and protecting human rights.

Sayani made the statement at a meeting of its core group of HRDs and NGOs here.

Chairing the meeting, the acting Chairperson highlighted the crucial role that HRDs play in raising the issues of human rights violations of different segments of society at the grassroots level, often risking their safety.

Sayani said that they can play an important role in promoting the culture of respecting human rights and educating the public about them.

Ajay Bhatnagar, Director General (Investigation), highlighted the role played by the State agencies and the NHRC in safeguarding the rights of HRDs.

Earlier, giving an overview of the meeting, Devendra Kumar Nim, Joint Secretary said that the discussion aims to identify the roles, responsibilities and challenges of HRDs in India.

He said that the HRDs and NGOs efforts can be very meaningful in fulfilling the Commission’s mandate for protecting and promoting human rights.

The HRDs in the meeting appreciated the various advisories issued by the Commission for the welfare and protection of different vulnerable sections of society. They suggested that the Commission may also consider issuing an advisory for protecting the rights of the HRDs given the multiple challenges they face at various levels while seeking justice for the victims.

They also emphasised the need to build awareness about the work of the HRDs in society.

NHRC ने मानव अधिकार संरक्षकों और गैर सरकारी संगठनों पर गठित अपने कोर ग्रुप की बैठक का आयोजन किया

https://insamachar.com/nhrc-holds-a-meeting-of-its-core-group-on-human-rights-defenders-and-ngos/

राष्ट्रीय मानव अधिकार आयोग (NHRC) ने नई दिल्ली में आयोग के परिसर में मानव अधिकार संरक्षकों (एचआरडी) और गैर सरकारी संगठनों के अपने कोर ग्रुप की बैठक का आयोजन किया। बैठक की अध्यक्षता करते हुए कार्यवाहक अध्यक्ष विजया भारती सयानी ने महत्वपूर्ण मानव अधिकार संरक्षकों की भूमिका पर प्रकाश डालते हुए कहा कि वे लोग अक्सर अपनी सुरक्षा को जोखिम में डालकर जमीनी स्तर पर समाज के विभिन्न वर्गों के मानव अधिकारों के उल्लंघन के मुद्दों को उठाते हैं। उन्होंने कहा कि वे मानव अधिकारों का सम्मान करने और उनके बारे में जनता को शिक्षित करने की संस्कृति को बढ़ावा देने में महत्वपूर्ण भूमिका निभा सकते हैं। आयोग मानव अधिकारों के संवर्धन एवं संरक्षण के महत्व के बारे में जागरूकता फैलाने के लिए मानव अधिकार संरक्षकों के साथ जुड़ने के लिए प्रतिबद्ध है।

महानिदेशक (अन्वेषण), अजय भटनागर ने मानव अधिकार संरक्षकों के अधिकारों के संरक्षण में राज्य एजेंसियों और राष्ट्रीय मानव अधिकार आयोग द्वारा निभाई गई भूमिका पर प्रकाश डाला। आयोग में मानव अधिकार संरक्षकों हेतु एक फॉकल प्वांइट भी है।

इससे पहले, बैठक का विवरण देते हुए, संयुक्त सचिव, देवेन्द्र कुमार निम ने कहा कि चर्चा का उद्देश्य भारत में मानव अधिकार संरक्षकों की भूमिकाओं, जिम्मेदारियों और चुनौतियों की पहचान करना है। उन्होंने कहा कि मानव अधिकारों के संरक्षण एवं संवर्धन हेतु आयोग के अधिदेश को पूरा करने में मानव अधिकार संरक्षकों तथा गैर सरकारी संगठनों के प्रयास बहुत सार्थक हो सकते हैं। इसलिए, ऐसी चर्चा एनएचआरसी और एचआरडी/एनजीओ के बीच सहयोग के क्षेत्रों की पहचान करने में उपयोगी हो सकती है।

बैठक में मानव अधिकार संरक्षकों ने समाज के विभिन्न कमजोर वर्गों के कल्याण और सुरक्षा के लिए आयोग द्वारा जारी विभिन्न परामर्शियों की सराहना की। उन्होंने सुझाव दिया कि आयोग पीड़ितों के लिए न्याय की मांग करते समय विभिन्न स्तरों पर आने वाली कई चुनौतियों को देखते हुए मानव अधिकार संरक्षकों के अधिकारों के संरक्षण हेतु परामर्शी जारी करने पर भी विचार कर सकता है। क्षेत्र/जमीनी स्तर पर मानव अधिकार संरक्षकों के काम का समर्थन करने हेतु एक प्रभावी कानूनी और नीतिगत ढांचे की आवश्यकता का भी सुझाव दिया गया था। उन्होंने समाज में मानव अधिकार संरक्षकों के कार्यों के बारे में जागरूकता पैदा करने की आवश्यकता पर भी जोर दिया।

प्रतिभागियों में एनएचआरसी के वरिष्ठ अधिकारी, जोगिंदर सिंह, रजिस्ट्रार (विधि), अनीता सिन्हा, संयुक्त सचिव, मोनाली पी. धकाते, संयुक्त सचिव, सामाजिक न्याय और अधिकारिता विभाग और एनएचआरसी कोर समूह के सदस्य, डॉ. जितेंद्र सिंह शंटी, अध्यक्ष, शहीद भगत सिंह सेवा दल, सुहास चकमा, निदेशक, राइट्स एंड रिस्क एनालिसिस ग्रुप (आरआरएजी), संदीप चाचरा, कार्यकारी निदेशक, एक्शन एड एसोसिएशन, नसीमा खातून, संस्थापक, परचम, एनाक्षी गांगुली, कार्यकारी निदेशक, हाउसिंग एंड लैंड

राइट्स नेटवर्क, पुष्पा गिरिमाजी, उपभोक्ता अधिकार कार्यकर्ता और वरिष्ठ पत्रकार, डॉ. शमीम मोदी, प्रोफेसर और अध्यक्ष, टाटा इंस्टीट्यूट ऑफ सोशल साइंसेज तथा शाह आमिर, अधिवक्ता शामिल थे।

पुलिस हिरासतों में मौत तथा फर्जी एनकाउंटर को लेकर राज्यपाल के नाम पुलिस अधीक्षक को सोपा ज्ञापन

https://aimamedia.org/newsdetails.aspx?type=Share&nid=287677

संभल आजाद अधिकार सेना पार्टी के माननीय राष्ट्रीय अध्यक्ष अमिताभ ठाकुर जी (पूर्व आईपीएस) के निर्देशानुसार जिला अध्यक्ष संभल मनीष यादव राजा भैया के नेतृत्व में उत्तर प्रदेश में लगातार हो रही पुलिस हिरासतों में मौत तथा फर्जी एनकाउंटर के संबंध में कार्यालय पर उपस्थित होकर अपना विरोध प्रदर्शन करने के उपरांत महामहिम राज्यपाल के नाम पुलिस अधीक्षक ऑफिस संभल पर उपस्थित होकर ज्ञापन दिया प्रत्यावेदन में कहा गया है कि लोक सभा मे पेश की गयी एक रिपोर्ट के अनुसार पुरे देश मे प्रतिदिन 6 लोगो की हिरासत मे मौत हो रही है. इस मामले मे उत्तर प्रदेश नंबर एक पर है. 2021-22 मे अकेले उत्तर प्रदेश मे 501 लोगो की हिरासत मे मौत हुई है.

इसी प्रकार **राष्ट्रीय मानवाधिकार आयोग** मे फेक एनकाउंटर के 1782 मामले दर्ज किये जा चुके हैं , जिसमे 794 यानी 44.5% अकेले उत्तर प्रदेश के है. पार्टी ने पिछले दिनों पूरे प्रदेश में कई स्थानों पर हुए हिरासत में मौत तथा फर्जी एनकाउंटर के मामलों का उदाहरण देते हुए इन घटनाओं का संज्ञान लेकर दोषी पुलिसकर्मियों पर कठोर कार्यवाही की मांग की है. साथ ही इस प्रकार की घटनाओं के भविष्य में रोके जाने के संबंध में भी समुचित निर्देश देने की मांग के लिए पुलिस अधीक्षक संभल कार्यालय पर महामहिम राज्यपाल के नाम ज्ञापन दिया इस दौरान उपस्थित रहे प्रदेश महासचिव खिजर गौस,मंडल अध्यक्ष जरीफ मिर्जा,जिला प्रभारी नौशाद अफजल,किसनपाल सैनी,सुदेश,शकीरा मसूदी,उस्मान खान,फिरोज खान, नवनीत कुमार अंकुश ठाकुर उमेश मामा ठाकुर निखिल शर्मा आदि लोग रहे

PRABHAT KHABAR, Online, 23.7.2024
Page No. 0, Size:(0)cms X (0)cms.

मृत्यु के बाद से ससम्मान अंत्येष्टि भी मानव अधिकारों में शामिल : सुचित्रा सिन्हा

https://www.prabhatkhabar.com/state/jharkhand/jamshedpur/students-got-information-about-human-rights

सेवानिवृत्त आईएएस अधिकारी एवं **राष्ट्रीय मानवाधिकार आयोग** की स्पेशल रैपोटियर (झारखंड) सुचित्रा सिन्हा ने कहा कि जन्म लेने से लेकर मृत्यु तक एवं मृत्यु के बाद से ससम्मान अंत्येष्टि भी मानव अधिकारों में शामिल है.

छात्रों को मिली मानव अधिकारों की जानकारी

जमशेदपुर : जमशेदपुर को-ऑपरेटिव कॉलेज में सोमवार को आपका अधिकार आपकी शक्ति कार्यक्रम का आयोजन किया गया. यह आयोजन जमशेदपुर के शिकायत निवारण प्रकोष्ठ एवं राष्ट्रीय मानवाधिकार आयोग, नई दिल्ली के संयुक्त तत्वावधान में हुआ. मुख्य अतिथि सेवानिवृत्त आईएएस अधिकारी एवं राष्ट्रीय मानवाधिकार आयोग की स्पेशल रैपोटियर (झारखंड) सुचित्रा सिन्हा ने मानव अधिकारों के बारे में बताया. कार्यक्रम में शामिल होने के पहले सुचित्रा सिन्हा ने बाल सुधार गृह का दौरा किया. वहां पायी गयी अनियमितता के बारे में बताया. इसके साथ ही महिला उत्पीड़न, बलात्कार के दोषी को दंड और पीड़िता को उचित न्याय, दिव्यांग के अधिकारों के साथ-साथ मानव के मौलिक अधिकारों के बारे में बताया. उन्होंने कहा कि जन्म लेने से लेकर मृत्यु तक एवं मृत्यु के बाद से ससम्मान अंत्येष्टि भी मानव अधिकारों में शामिल है. विशिष्ट अतिथि के रूप में तकनीकी शिक्षा निदेशालय झारखंड सरकार के उपनिदेशक डॉ. सुनील कुमार, जिला समाज कल्याण पदाधिकारी संध्या कुमारी उपस्थित रहीं. अंग्रेजी विभागाध्यक्ष डॉ. संजय यादव, अर्थशास्त्र की विभागाध्यक्ष डॉ. अंतरा कुमारी, शिक्षक ब्रजेश कुमार, डॉ. भूषण कुमार सिंह, डॉ. एसएन ठाकुर समेत कई ने कार्यक्रम को सफल बनाने में सहयोग किया. कार्यक्रम के उपरांत टीम ने बिरसा मुंडा बोटेनिकल गार्डन में पौधरोपण किया.